

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1977**

TO BE ANSWERED ON THE 3RD AUGUST, 2022/ SRAVANA 12, 1944 (SAKA)

SECURITY OF COURTS

1977 SHRI ABIR RANJAN BISWAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the incidence of escaping undertrial prisoners, firing and bomb blasts inside the court complex in Delhi, Punjab and many other parts of the country;

(b) if so, whether there is a central guideline for handling of undertrial prisoners and security of courts;

(c) if so, date of its last revision, details thereof;

(d) whether Government is considering deploying CISF for the security of High Courts and training of the State police at the central level for the security of district courts; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): As per entry 4 of List II of the Seventh Schedule to the Constitution of India 'Prisons'/'persons detained therein' is a "State List" subject. Administration and management of prisons and prisoners is the responsibility of respective State Governments. However, the Ministry of Home Affairs (MHA) provides guidance to

States and Union Territories (UTs) on varied aspects of prison administration. A Model Prison Manual, 2016 has been prepared by MHA and circulated to all States and UTs.

‘Police’ and ‘Public Order’ are State subjects and, therefore, providing security to the courts is the responsibility of the State Governments concerned. However, MHA has also issued guidelines for the security of High Courts and District/ Subordinate Courts in the country on 04.07.2007 addressed to all State Government/ UT Administrations and Police heads. These guidelines provide a comprehensive mechanism for security system specialized for the protection of judicial bodies and its properties. The guidelines also stipulate that there should be Specialized Unit/ Branch within the State/ UT police to look after the security of Judges/ Courts. The guidelines were reiterated on 24.03.2020.

(d) and (e) : There is no proposal under consideration for the deployment of the CISF for the security of High Courts. However, in pursuance of the orders of Hon’ble High Court of Madras in suo motu WP No. 29197 of 2015, CISF personnel are deployed on IS duty pattern on cost-re-imburement basis at Madras High Court and the Madurai Bench of Madras High Court.
